

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-42-2020**

M/s Sanatan Financers ..... Petitioner  
Versus  
Union of India & Another ..... Respondents

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Mr. Ashwin D. Bhobe with Mr. Chirag Angle, Advocates for the Petitioner.

Mr. Pravin Faldessai, Assistant Solicitor General of India for Respondent No. 1.

Mr. S. Samant, Advocate for Respondent No. 2.

**AND****LD-VC-CRI-10-2020**

M/s Sanatan Financers ..... Petitioner  
Versus  
Enforcement Directorate ..... Respondent

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Mr. Ashwin D. Bhobe with Mr. Chirag Angle, Advocates for the Petitioner.

Mr. S. Samant, Advocate for the Respondent.

**Coram:- M.S. SONAK &**  
**M.S. JAWALKAR, JJ.**

**Date:- 16<sup>th</sup> June, 2020**

P.C.

Mr. S. Samant, learned Counsel for respondent-Enforcement Directorate in both these petitions states that

respondent-Enforcement Directorate will file a reply as early as possible.

2. Such reply will have to be filed within a period of two weeks since Mr. Bhoje, learned Counsel for the petitioner submits that respondents are taking coercive action against the petitioner.

3. Once reply is filed and advance copy of the same is furnished to the learned Counsel for the petitioner, liberty to apply.

**M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

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